

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER : CA/91/2017

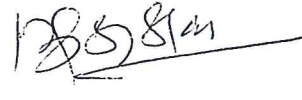


PETITION NUMBER :

NAME OF THE PETITIONER(S) : Muhammed Abdul Jabbar Arackal & 2
Oths.

NAME OF THE RESPONDENT(S) : Delta Finster Ltd. & another

UNDER SECTION : 244

S.No.	Name (in Capital)	Represented by	Signature
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1.	APPLICANTS (JABBAR & 2)	SHEBITHA M PADMANABHAN ADVOCATE	
2.	Theiyambak I Kannan	Counsel for R2	
3.	Paritha Venkateswaran	Counsel for R1	

ORDER

Counsels for both the parties are present. Counsel for the Petitioner submitted that the Petitioner is not aware to whom the shares were transferred. However, the objections filed by the non-applicant contain a document placed at Page No.12 that provides the details of the persons in whose favour the shares have been transferred.

In the light of the details furnished by the Counsel for the non-Applicant, the Petitioner prayed for withdrawal of application and the petition with the liberty to file afresh.

The prayer is allowed and the application along with petition is **dismissed** as withdrawn with the liberty to file the Application and the Petition afresh as per the procedure prescribed.

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MEMBER (TECHNICAL)
ghk

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MEMBER (JUDICIAL)